

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting due for 27.12.2012 but actually held on 03.01.2013

The meeting No.38/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 27.12.2012 but actually held on 03.01.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.35/AM-13, dated 06.12.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 06.12.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.38/AM-13 dated 27.12.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER :38/84-ALC3/2012

MEETING DATE : 27.12.2012

Case No.: 9/48/84-ALC3/2009	Party Name: MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:38/84-ALC3/2012 27.12.2012	Status: Approved
HQ File :01/84/050/00268/AM10/	RLA File :31/24/040/00164/AM10/	Lic.No/Date:3110040806 24.11.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per report of technical team and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Paralink – Ultra and strong re-inforcement fabric made of Polyester Filament yarn, LLDPE, Masterminds & Kevlar	3,20,000 Kgs.	High Tenacity Polyester Filament Yarn	1,81,280 Kgs.
			Linear Low Density Polyethy - LLDPE	1,31,184 Kgs.
			Masterminds	1,31,184 Kgs.
			Kevlar/Synthetic fibre of high tensile strength of aramid for industrial grade	164.800 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 6/35/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Meet No/Date:38/84-ALC3/2012 27.12.2012	Status : Rejected
HQ File :01/84/050/00300/AM13/	RLA File :08/24/040/00181/AM13/	Lic.No/Date:0810114745 31.08.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the Norms Committee meeting held on 06.12.2012, the applicant firm was asked to furnish the information/details in respect of content in Kg. term of nylon tow (flock fabric in the export product). The applicant firm has not supplied the required information/details. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.
RLA may take suitable consequential action accordingly.

Case No.: 31/35/84-ALC3/2012	Party Name: GAURA V INTERNATIONAL	Meet No/Date:38/84-ALC3/2012 27.12.2012	Status : Approved
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HQ File :01/84/050/00325/AM13/

RLA File :05/23/040/00304/AM13/

Lic.No/Date:0510338084
01.11.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/105/2012-13/Hos., dated 26.12.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies' Blouse made of 54% Cotton 46% Nylon lace dyed net knitted fabric, GSM-125+/-10%, Style:304621	1700 Nos.	54% Cotton 46% Nylon lace dyed net knitted fabric, GSM-125+/-10%	350 Kgs.
2.	Ladies' Blouse made of 92% Nylon 8% Spandex lace dyed net knitted fabric, GSM-85+/-10%, Style:Emilia/JSW-0487	3555 Nos.	92% Nylon 8% Spandex lace dyed net knitted fabric, GSM-85+/-10%	726 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:27/35/84-ALC3/2012

Party Name: ORIENT FASHION EXPORTS
(INDIA) PVT.LTD.Meet No/Date:38/84-ALC3/2012
27.12.2012**Status:**
Approved

HQ File :01/84/050/00321/AM13/

RLA File :05/24/040/00286/AM13/

Lic.No/Date:0510338873
09.11.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/106/2012-13/Hos., dated 27.12.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
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		Quantity		allowed	
1.	Ladies' Top made of 100% Linen woven bleached fabric, GSM-126+/-10%, Style:430419/430420/430477	693 Nos.	100% Linen woven bleached fabric, GSM-126+/-10%	2.55 meter piece	Sq. per
2.	Ladies' Top made of 100% Linen woven yarn dyed fabric, GSM-135+/-10%, Style:430419/430420/430477	2422 Nos.	100% Linen woven yarn dyed fabric, GSM-135+/-10%	1.88 meter piece.	Sq. per
3.	Ladies' Top made of 100% Linen woven bleached fabric, GSM-126+/-10% with indigenous lining, Style:431153	610 Nos.	100% Linen woven bleached fabric, GSM-126+/-10%	2.14 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:48/35/84-ALC3/2012	Party Name: STANFAB APPARELS PRIVATE LIMITED	Meet No/Date:38/84-ALC3/2012 27.12.2012	Status: Approved
HQ File :01/84/050/00342/AM13/	RLA File :04/24/040/00173/AM13/	Lic.No/Date:0410141064 16.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/104/2012-13/Hos., dated 27.12.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Men's Cargo Shorts made of 100% Cotton solid dobby woven	4300 Nos.	100% Cotton solid dobby woven fabric, GSM-180+/-	2.32 meter	Sq. per

	fabric, GSM-180+/-10%, Style:1047		10%	piece
2.	Men's Cargo Shorts made of 100% Cotton Canvas woven fabric, GSM-254+/-10%, Style:1047	3960 Nos.	100% Cotton Canvas woven fabric, GSM-254+/- 10%	2.32 Sq. meter per piece
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

6	Case No.:1/38/84-ALC3/2012	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:38/84-ALC3/2012 27.12.2012	Status: Deferred
	HQ File :01/84/050/00355/AM13/	RLA File :30/24/040/00048/AM13/	Lic.No/Date:3010090520 18.12.2012	Defer Date: 31.01.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that application set in this case is still awaited from the applicant firm/R.A. Therefore, the Committee decided to await the same and defer the case for re-listing on 31.01.2013. It was also decided that earlier decisions in similar cases may also be linked up.			

MANUAL AGENDA CASES

(7)

Case No.641	M/s Gaurav International, Gurgaon
NC 38/AM-13, dt. 27.12.2012	File No.01/84/50/373/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510334886 dated 14.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 17.01.2013.

(8)

Case No.642	M/s Gaurav International, Gurgaon
NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/517/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510337069 dated 11.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Shirt made of 100% Cotton bleached woven fabric, GSM-71+/-10%, Style:426947/370669	15,074 Nos.	100% Cotton bleached woven fabric, GSM-71+/-10%	20,682 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

Case No.643	M/s Comet Exports, Kochi
NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/516/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.1010051471 dated 09.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PVC Tufted Coir Mats	50,000 Sq. meter	PVC Tufted Coir Mats in rolls	51,500 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.644	M/s Vrijesh Natural Fibre & Fabrics (India) Pvt. Ltd., Mumbai
NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/512/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0310712751 dated 15.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the content of inputs required to be imported in each export product Kg. in term for working out the wastage as requested and its reasonableness in support of their proposal.

In view of above, the Committee was unable to compute the requirement of inputs asked for. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 31.01.2013.

(11)

Case No.645	M/s Ultra Non-woven, Mumbai
NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/515/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No. 0310714873 dated 12.11.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed

below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Spunbonded non-woven fabric	50.000 M.T.	PP Granules	52.500 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.646	M/s Surgeine Healthcare India Pvt. Ltd., New Delhi
NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/511/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510337525 dated 19.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the CAD/CAM, measurement chart and sketch of any of the export product in support of their proposal.

In view of above, the Committee was unable to compute the requirement of inputs asked for. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 31.01.2013.

(13)

Case No.647	M/s Reliance Industries Ltd., Mumbai
NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/513/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0310716369 dated 05.12.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 31.01.2013.

(14)

Case No.648	M/s Reliance Industries Ltd., Mumbai
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NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/514/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0310715371 dated 21.11.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 31.01.2013.

(15)

Case No.649	M/s Nirvan Silk Mills Pvt. Ltd., Mumbai
NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/205/AM-13/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0310686751 dated 19.03.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case and allowed 8% wastage from yarn to dyed & printed fabric and 7% wastage from yarn to dyed fabric. Quantity has been allowed in K.G. term.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
